

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO.24/81 SCHEDULED TO BE HELD ON 13.02.2014 BUT ACTUALLY HELD ON 27.02.2014.

The Meeting No. 24/81 of Norms Committee-II was held on 27.02.2014 for the licensing year 2013-14 under the Chairmanship of Shri Darshan Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri S.K.Jain, D.O.	DIPP
2.	Shri K.K. Funda, Asstt. Director	MSME

Further Shri Raman Kumar, FTDO was present in the meeting.

1	Case No.: 38/24/81-ALC2/2013	Party Name:VILAS TRANSCORE PLTD	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00426/AM14/	RLA File :34/24/040/00125/AM11/	Lic.No/Date:3410027783 25.08.2010	Defer Date:25.03.2014
	Decision: NC observed that the above case is very old and listed in NC recently hence Committee decided to seek report from RA whether ratification of above AA is required or not. The case stands deferred and to be re-listed on 25.03.2014.			

2	Case No.: 34/15/81-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00249/AM14/	RLA File :11/24/040/00068/AM11/	Lic.No/Date:1110024366 23.03.2011	Defer Date:25.03.2014
	Decision: NC decided to refer the case to DIPP. The case stands deferred and to be re-listed on 25.03.2014.			

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3	Case No.:11/8/80-ALC2/2011	Party Name:ANKIT FASTENERS PVT LTD.,	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/80/050/00159/AM12/	RLA File :07/24/040/00050/AM12/	Lic.No/Date:0710079421 27.05.2011	Defer Date:25.03.2014
	Decision: NC Case is under examination of DIPP. The case stands deferred and to be re-listed on 25.03.2014.			

4	Case No.:13/16/81-ALC2/2011	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00114/AM12/	RLA File :07/24/040/00061/AM12/	Lic.No/Date:0710079473 30.05.2011	Defer Date:25.03.2014
	Decision: The committee observed that the firm has not received deficiency letter issued by DIT. Hence NC decided to send a letter to DIT to provide a copy of deficiency letter. The case stands deferred and to be re-listed on 25.03.2014.			

5	Case No.:11/23/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00191/AM12/	RLA File :25/24/040/00007/AM12/	Lic.No/Date:2510003291 08.07.2011	Defer Date:25.03.2014
	Decision: NC observed that comments of DIT is still awaited, hence decided to send a reminder to DIT. The case stands deferred and to be re-listed on 25.03.2014.			

6	Case No.:2/35/81-ALC2/2011	Party Name:DELTON CABLES LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Reject
	HQ File :01/81/050/00279/AM12/	RLA File :05/23/040/00171/AM12/	Lic.No/Date:0510305311 14.10.2011	Defer Date:
	Decision: NC observed that reply of the firm has not been received despite several reminders. NC decided to reject the case on ground of non receipt of reply from the firm. R/A may take suitable consequential action accordingly.			

7	Case No.:18/41/81-ALC2/2011	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00363/AM12/	RLA File :13/24/040/00026/AM12/	Lic.No/Date:1310037288 24.10.2011	Defer Date:25.03.2014
	Decision: NC observed that e-mail sent to firm to submit requisite information not delivered. Hence NC decided to send a final reminder to firm to reply within 15 days. The case stands deferred and to be re-listed on 25.03.2014.			

8	Case No.:9/5/81-ALC2/2012	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
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HQ File :01/81/050/00076/AM13/	RLA File :05/24/040/00025/AM13/	Lic.No/Date:0510323037 24.04.2012	Defer Date:25.03.2014
Decision: NC observed that comments of DIT is still awaited, hence decided to send a reminder to DIT. The case stands deferred and to be re-listed on 25.03.2014.			

9	Case No.:11/5/81-ALC2/2012	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00078/AM13/	RLA File :05/24/040/00012/AM13/	Lic.No/Date:0510323036 24.04.2012	Defer Date:25.03.2014
	Decision: NC observed that DIT has sent a reminder to firm to furnish the requisite information asked by them vide letter dated 04.07.2012. NC decided to send a letter to firm to furnish the requite reply asked by DIT within 15 days. The case stands deferred and to be re-listed on 25.03.2014.			

10	Case No.:31/13/81-ALC2/2012	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00290/AM13/	RLA File :07/24/040/00201/AM13/	Lic.No/Date:0710090219 14.08.2012	Defer Date:25.03.2014
	Decision: NC observed that comments of C&PC is still awaited, hence decided to send a reminder to C&PC. The case stands deferred and to be re-listed on 25.03.2014.			

11	Case No.:4/16/81-ALC2/2012	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00311/AM13/	RLA File :03/94/040/00128/AM13/	Lic.No/Date:0310709770 20.09.2012	Defer Date:25.03.2014
	Decision: NC observed that firm has not furnished the requisite information as asked by DHI. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 25.03.2014.			

12	Case No.:6/16/81-ALC2/2012	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00313/AM13/	RLA File :03/94/040/00129/AM13/	Lic.No/Date:0310709777 20.09.2012	Defer Date:25.03.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to reply within 15 days. The case stands deferred and to be re-listed on 25.03.2014.			

13	Case No.:1/16/81-ALC2/2012	Party Name:ELIN ELECTRONICS LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00308/AM13/	RLA File :05/23/040/00257/AM13/	Lic.No/Date:0510337600	Defer Date:25.03.2014

23.10.2012

Decision: NC observed that comments of DIT is still awaited, hence decided to send a reminder to DIT. The case stands deferred and to be re-listed on 25.03.2014.

14	Case No.:1/22/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status: Deferred
	HQ File :01/81/050/00398/AM13/	RLA File :11/24/040/00020/AM13/	Lic.No/Date:1110027311 27.11.2012	Defer Date: 25.03.2014
	Decision: Case is under examination of DHI. The case stands deferred and to be re-listed on 25.03.2014.			

15	Case No.:2/22/81-ALC2/2012	Party Name:KALYANI THERMAL SYSTEMS LTD.,	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status: Reject
	HQ File :01/81/050/00399/AM13/	RLA File :31/83/040/00145/AM13/	Lic.No/Date:3110056380 05.12.2012	Defer Date:
	Decision: NC observed that reply of the firm has not been received despite several reminders. NC decided to reject the case on ground of non receipt of reply from the firm. R/A may take suitable consequential action accordingly.			

16	Case No.:20/22/81-ALC2/2012	Party Name:HIGHTEMP FURNACES LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deferred and Re-indexed
	HQ File :01/81/050/00417/AM13/	RLA File :07/24/040/00357/AM13/	Lic.No/Date:0710092293 05.12.2012	Defer Date:25.03.2014
	Decision: NC observed that case is under examination of DHI. The case stands deferred and to be re-listed on 25.03.2014.			

17	Case No.:24/25/81-ALC2/2012	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status: Reject
	HQ File :01/81/050/00475/AM13/	RLA File :07/24/040/00375/AM13/	Lic.No/Date:0710092468 13.12.2012	Defer Date:
	Decision: NC observed that reply of the firm has not been received despite several reminders. NC decided to reject the case on ground of non receipt of reply from the firm. R/A may take suitable consequential action accordingly.			

18	Case No.:29/25/81-ALC2/2012	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status: Reject
	HQ File :01/81/050/00480/AM13/	RLA File :03/94/040/00757/AM13/	Lic.No/Date:0310717933 21.12.2012	Defer Date:
	Decision: NC observed that reply of the firm has not been received despite several reminders. NC decided to reject the case on ground of non receipt of			

reply from the firm.
R/A may take suitable consequential action accordingly.

19	Case No.:8/25/81-ALC2/2012	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00459/AM13/	RLA File :03/94/040/00788/AM13/	Lic.No/Date:0310718506 28.12.2012	Defer Date:25.03.2014
	Decision : NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred and to be re-listed on 25.03.2014.			

20	Case No.:25/25/81-ALC2/2012	Party Name:LUMINO INDUSTRIES LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00476/AM13/	RLA File :02/24/040/00152/AM13/	Lic.No/Date:0210185111 04.01.2013	Defer Date:25.03.2014
	Decision: NC observed that firm has not furnished the requisite information as asked by DIPP. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 25.03.2014.			

21	Case No.:7/25/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00458/AM13/	RLA File :13/24/040/00047/AM13/	Lic.No/Date:1310041928 18.01.2013	Defer Date:25.03.2014
	Decision: NC observed that comments from MOEF & Mines is still awaited. NC decided to send a D.O. letter to MOEF & Mines to furnish their comments. The case stands deferred and to be re-listed on 25.03.2014.			

22	Case No.:23/25/81-ALC2/2012	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00474/AM13/	RLA File :03/95/040/00818/AM13/	Lic.No/Date:0310721688 22.01.2013	Defer Date:25.03.2014
	Decision: NC observed that case is under examination of MSME. The case stands deferred and to be re-listed on 25.03.2014.			

23	Case No.:40/24/81-ALC2/2013	Party Name:ANJANI TECHNOPLAST LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00428/AM14/	RLA File :05/23/040/00439/AM13/	Lic.No/Date:0510344008 24.01.2013	Defer Date:25.03.2014
	Decision NC observed that case is under examination of C&PC. The case stands deferred and to be re-listed on 25.03.2014.			

24	Case No.:28/25/81-ALC2/2012	Party Name:MENON BEARINGS LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00479/AM13/	RLA File :03/95/040/00848/AM13/	Lic.No/Date:0310722451 30.01.2013	Defer Date:25.03.2014
	Decision: NC observed that firm has not furnished the requisite information as asked by DIPP. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 25.03.2014.			
25	Case No.:36/25/81-ALC2/2012	Party Name:PLAST TECH ENGINEERING	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00487/AM13/	RLA File :04/24/040/00218/AM13/	Lic.No/Date:0410142970 30.01.2013	Defer Date:25.03.2014
	Decision: NC observed that comments from C&PC is still awaited. NC decided to send a D.O. letter to C&PC to furnish their comments. The case stands deferred and to be re-listed on 25.03.2014.			
26	Case No.:21/25/81-ALC2/2012	Party Name:PYROTECH ELECTRONICS PVT. LTD.,	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered
	HQ File :01/81/050/00472/AM13/	RLA File :13/21/040/00145/AM13/	Lic.No/Date:1310042080 05.02.2013	Defer Date:25.03.2014
	Decision: NC observed that comments from DIT is still awaited. NC decided to send a D.O. letter to DIT to furnish their comments. The case stands deferred and to be re-listed on 25.03.2014.			
27	Case No.:35/24/81-ALC2/2013	Party Name:SHIVA STAINLESS STEEL PVT. LTD.,	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00423/AM14/	RLA File :05/24/040/00439/AM13/	Lic.No/Date:0510347195 22.02.2013	Defer Date:25.03.2014
	Decision: NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred and to be re-listed on 25.03.2014.			
28	Case No.:34/24/81-ALC2/2013	Party Name:PILOT INDUSTRIES LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00422/AM14/	RLA File :05/24/040/00474/AM13/	Lic.No/Date:0510351299 11.04.2013	Defer Date:25.03.2014
	Decision: NC observed that case is under examination of MSME. The case stands deferred and to be re-listed on 25.03.2014.			
29	Case No.:9/9/81-ALC2/2013	Party Name:SHIRODKAR PRECI COMP PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00137/AM14/	RLA File :31/83/040/00004/AM14/	Lic.No/Date:3110057930	Defer

15.04.2013

Date:25.03.2014

Decision : NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred and to be re-listed on 25.03.2014.

30	Case No.:5/5/81-ALC2/2013	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deferred and Re-indexed
	HQ File :01/81/050/00107/AM14/	RLA File :07/24/040/00534/AM13/	Lic.No/Date:0710094882 17.04.2013	Defer Date:25.03.2014
	Decision: NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred and to be re-listed on 25.03.2014.			

31	Case No.:11/9/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status: Approved
	HQ File :01/81/050/00139/AM14/	RLA File :03/94/040/00009/AM14/	Lic.No/Date:0310733061 01.05.2013	Defer Date:

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/32/2014-TSW/31 dated 27.02.2014 as under:-

1. Net Weights of export products from Sl. No 1 to 16 may be specified as under:

Sl.No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)
1	5205	7	8250	13	9510
2	7760	8	6015	14	52368
3	5690	9	7470	15	48208
4	9910	10	18125	16	13908
5	4650	11	3860		
6	7950	12	3655		

2. Words "1 KV" may be suffixed with the description of export products from Sl. No 1 to 13.

3. Words "450/750V" may be suffixed with the description of export products at Sl No. 14, 15 & 16.

4. Quantity of import item at Sl. No 1 viz. CC Copper Rod(8 mm dia)(E.C. Grade) may be allowed as 106640 Kgs. for export products at Sl. No. 1 to 16, taking clue from Engineering Table no. 5.

4. Quantities of import item at Sl. No.2 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl No. 1 to 13 as claimed by the firm.

5. Quantities of import item at Sl. No.3 viz. PVC Resin may be allowed as 1.025 Kgs./Kg content in the export products at Sl No. 1 to 10 & 14 to 16 as claimed by the firm.

6. Quantities of import item at Sl. No.4 viz. Plasticiser (DOP) may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 1 to 10 & 14 to 16 as claimed by the firm

R/A may take suitable consequential action accordingly.

32	Case No.:13/5/81-ALC2/2013	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00115/AM14/	RLA File :05/24/040/00030/AM14/	Lic.No/Date:0510353167 03.05.2013	Defer Date:25.03.2014
	Decision: : NC observed that case is under examination of MOEF & Mines. The case stands deferred and to be re-listed on 25.03.2014.			

33	Case No.:12/9/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status: Approved
	HQ File :01/81/050/00140/AM14/	RLA File :03/94/040/01105/AM13/	Lic.No/Date:0310734159 13.05.2013	Defer Date:

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/32/2014-TSW/33 dated 27.02.2014 as under:-

1. Net Weights of export products from Sl. No 1 to 26 may be specified as under:

Sl.No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)
1	2166	10	15470	19	972
2	881	11	924	20	1609
3	317	12	1242	21	1490
4	3726	13	276	22	365
5	20850	14	2151	23	474
6	9979	15	4650	24	2244
7	605	16	29886	25	560
8	8923	17	2310	26	10224
9	5940	18	2930		

2. Words "1 KV" may be suffixed with the description of export products from Sl. No 1 to 26.

3. Quantity of import item at Sl. No 1 viz. CC Copper Rod(8 mm dia)(E.C. Grade) may be allowed as 48382.8 Kgs. for export products at Sl. No. 1 to 26, taking clue from Engineering Table nos. 4 & 5.

4. Quantities of import item at Sl. No.2 viz. Copper Tape may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 4 to 12 & 21 to 23.

4. Quantities of import item at Sl. No.3 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 2 to 25 as claimed by the firm.

5. Quantities of import item at Sl. No.4 viz. PVC Resin may be allowed as under:

- a) For Export products mentioned at Sl, Nos.1 to 25 as 1.025 kgs./kg content in the export products as claimed by the firm.
- b) For Export product mentioned at Sl. No. 26 as 111.4 Kgs./Kg. content in the export product taking clue from Engineering Table. No.5.
6. Quantities of import item at Sl. No.5 viz. Plasticiser (DOP) may be allowed as under:
- a) For Export products mentioned at Sl, Nos.1 to 25 as 1.025 kgs./kg content in the export products as claimed by the firm.
- b) For Export product mentioned at Sl. No. 26 as 55.7 Kgs./Kg. content in the export product taking clue from Engineering Table. No.5.
7. Quantities of import item at Sl. No.6 viz. G.I.Wire may be allowed as 1.02 Kgs./Kg content in the export products at Sl. No. 2 & 24 to 26.
8. Import item at Sl. No. 7 viz. Wooden Drums may be allowed as per packing policy.

R/A may take suitable consequential action accordingly.

34	Case No.:21/15/81-ALC2/2013	Party Name:AMARTARA PVT. LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00236/AM14/	RLA File :03/94/040/00119/AM14/	Lic.No/Date:0310734664 16.05.2013	Defer Date:25.03.2014
	Decision : NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred and to be re-listed on 25.03.2014.			

35	Case No.:4/9/81-ALC2/2013	Party Name:MAYFAIR INTERNATIONAL	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00132/AM14/	RLA File :03/95/040/00142/AM14/	Lic.No/Date:0310735078 21.05.2013	Defer Date:25.03.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to reply within 15 days. The case stands deferred and to be re-listed on 25.03.2014.			

36	Case No.:6/5/81-ALC2/2013	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status: closed
	HQ File :01/81/050/00108/AM14/	RLA File :07/24/040/00047/AM14/	Lic.No/Date:0710095556 24.05.2013	Defer Date:
	Decision : NC decided to withdraw the case from agenda as RA has issued the AA on repeat basis.			

37	Case No.:1/9/81-ALC2/2013	Party Name:STEAMLINE INDUSTRIES LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00129/AM14/	RLA File :08/24/040/00069/AM14/	Lic.No/Date:0810121524 29.05.2013	Defer Date:25.03.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/32/2014-			

TSW/37 dated 27.02.2014 as under:-

1. Justification for three stage drawing for reduction of pipe /tube for the following:
 - (i) For reduction of pipe /tube form OD 21 mm to 19 mm OD.
 - (ii) For reduction of pipe /tube form OD 13 mm to 12 mm OD.
 - (iii) For reduction of pipe /tube form OD 33 mm to 25 mm OD
2. Reduction in OD and wall thickness at each stage of drawing.

The case stands deferred and to be re-listed on 25.03.2014.

38	Case No.: 14/5/81-ALC2/2013	Party Name:JMW INDIA (P) LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00116/AM14/	RLA File :05/23/040/00062/AM14/	Lic.No/Date:0510355876 31.05.2013	Defer Date:25.03.2014
	Decision: NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred and to be re-listed on 25.03.2014.			

39	Case No.: 3/15/81-ALC2/2013	Party Name:BOSCH LIMITED,	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00218/AM14/	RLA File :07/24/040/00005/AM14/	Lic.No/Date:0710095743 04.06.2013	Defer Date:25.03.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to reply within 15 days. The case stands deferred and to be re-listed on 25.03.2014.			

40	Case No.: 8/9/81-ALC2/2013	Party Name:CHECON SHIVALIK CONTACT SOLUTIONS PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00136/AM14/	RLA File :05/23/040/00070/AM14/	Lic.No/Date:0510356225 05.06.2013	Defer Date:25.03.2014
	Decision: Case is under examination of MSME. The case stands deferred and to be re-listed on 25.03.2014.			

41	Case No.: 11/15/81-ALC2/2013	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Approved
	HQ File :01/81/050/00226/AM14/	RLA File :03/94/040/00192/AM14/	Lic.No/Date:0310737103 07.06.2013	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of C&PC vide U.O. No. 46011/64/2011-PC-II dated 29.01.2014 as under:-			

Export Item

Quantity

LIDDING FOIL	1 Kg
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Raw-material for Import	Quantity/Kg
1. Relevant LID FOIL (Jumbo Rolls)	1.064 Kg
2. Nitro Cellulose	0.016 Kg

R/A may take suitable consequential action accordingly.

42	Case No.:7/15/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status: Approved
	HQ File :01/81/050/00222/AM14/	RLA File :03/94/040/00115/AM14/	Lic.No/Date:0310737263 11.06.2013	Defer Date:

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/32/2014-TSW/42 dated 27.02.2014 as under:-

1. Net Weights of export products from Sl. No 1 to 36 may be specified as under:

Sl.No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)
1	8290	13	2690	25	16500
2	4609	14	3593	26	537
3	2055	15	9100	27	856
4	761	16	355	28	765
5	412	17	5224	29	7560
6	2603	18	755	30	15080
7	8643	19	1876	31	18120
8	3238	20	1076	32	13960
9	1431	21	6830	33	21550
10	4248	22	5370	34	21200
11	1607	23	17450	35	16500
12	19710	24	8620	36	36350

2. Words "1 KV" may be suffixed with the description of export products from Sl. No 19 to 36.

3. Quantity of import item at Sl. No 1 viz. CC Copper Rod(8 mm dia)(E.C. Grade) may be allowed as 85622 Kgs. for export products at Sl. No. 1 to 36, taking clue from Engineering Table nos. 4 & 5.

4. Quantities of import item at Sl. No.2 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl No. 1 to 28 & 30 to 36 as claimed by the firm.

4. Quantities of import item at Sl. No.3 viz. PVC Resin may be allowed as 1.025 Kgs./Kg content in the export products at Sl No. 1 to 36 as claimed by the firm.
5. Quantities of import item at Sl. No.4 viz. Plasticiser (DOP) may be allowed as 1.025 Kgs./Kg content in the export products at Sl No. 1 to 36 as claimed by the firm.
6. Import item at Sl. No. 5 viz. Wooden Drums may be allowed as per packing policy.

R/A may take suitable consequential action accordingly.

43	Case No.: 60/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00275/AM14/	RLA File :03/95/040/00143/AM14/	Lic.No/Date:0310737561 13.06.2013	Defer Date:25.03.2014
	Decision: NC observed that firm has not furnished the requisite information as asked by DIPP. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 25.03.2014.			

44	Case No.: 61/15/81-ALC2/2013	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00276/AM14/	RLA File :03/95/040/00214/AM14/	Lic.No/Date:0310738768 24.06.2013	Defer Date:25.03.2014
	Decision: NC observed that firm has not furnished the requisite information as asked by DIPP. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 25.03.2014.			

45	Case No.: 18/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00233/AM14/	RLA File :03/95/040/00244/AM14/	Lic.No/Date:0310739968 03.07.2013	Defer Date:25.03.2014
	Decision: NC observed that firm has not furnished the requisite information as asked by DIPP. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 25.03.2014.			

46	Case No.: 48/15/81-ALC2/2013	Party Name:WIELAND METALS INDIA PRIVATE LTD .,	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00263/AM14/	RLA File :07/24/040/00100/AM14/	Lic.No/Date:0710096503 08.07.2013	Defer Date:25.03.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to reply within 15 days. The case stands deferred and to be re-listed on 25.03.2014.			

47	Case No.: 36/15/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:24/81-ALC2/2013	Status:
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		13.02.2014	Approved
HQ File :01/81/050/00251/AM14/	RLA File :03/94/040/00208/AM14/	Lic.No/Date:0310740838 09.07.2013	Defer Date:

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/32/2014-TSW/42 dated 27.02.2014 as under:-

1. Net Weights of export products from Sl. No 1 to 14 may be specified as under:

Sl.No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)
1	169	6	54	11	5773
2	2137	7	114	12	610
3	2124	8	5924	13	295200
4	2758	9	452	14	405600
5	603	10	765		

2. Words "0.6/1 KV" may be suffixed with the description of export products from Sl. No 1 to 14.
3. Words "3x35+54.6 mm²" may be suffixed with the description of export product at Sl. No 13.
4. Words "3x70+54.6 mm²" may be suffixed with the description of export product at Sl. No 14.
5. Quantity of import item at Sl. No. 1 viz. CC Copper Rod(8 mm dia)(E.C. Grade) may be allowed as applied for i.e. 5744.44 Kgs. for export products at Sl. No. 1 to 12, taking clue from Engineering Table nos. 4 & 5.
6. Quantity of import item at Sl. No. 2 viz. Aluminum Rod/Ingot may be allowed as applied for i.e. 475133 Kgs. for export products at Sl. No. 13 & 14, taking clue from Engineering Table no 5.
4. Quantities of import item at Sl. No. 3 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl No. 1 to 14 as claimed by the firm.
7. Quantities of import item at Sl. No.4 viz. PVC Resin may be allowed as 1.025 Kgs./Kg content in the export products at Sl No. 1 to 12 as claimed by the firm.
8. Quantities of import item at Sl. No.5 viz. Plasticiser (DOP) may be allowed as 1.025 Kgs./Kg content in the export products at Sl No. 1 to 12 as claimed by the firm.
9. Quantities of import item at Sl. No.6 viz. G.S.Wire may be allowed as 1.02 Kgs./Kg content in the export products at Sl. No. 1 to 12.
10. Import item at Sl. No. 7 viz. Wooden Drums may be allowed as per packing policy.

R/A may take suitable consequential action accordingly.

48	Case No.:9/15/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00224/AM14/	RLA File :04/24/040/00072/AM14/	Lic.No/Date:0410147962 15.07.2013	Defer Date:25.03.2014

Decision: NC observed that comments from DHI is still awaited. NC decided to send a D.O. letter to DHI to furnish their comments. The case

stands deferred and to be re-listed on 25.03.2014.

49	Case No.:12/15/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00227/AM14/	RLA File :04/24/040/00069/AM14/	Lic.No/Date:0410147963 15.07.2013	Defer Date:25.03.2014
	Decision: NC observed that comments from DHI is still awaited. NC decided to send a D.O. letter to DHI to furnish their comments. The case stands deferred and to be re-listed on 25.03.2014.			

50	Case No.:54/15/81-ALC2/2013	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00269/AM14/	RLA File :31/83/040/00051/AM14/	Lic.No/Date:3110059373 16.07.2013	Defer Date:25.03.2014
	Decision: NC observed that comments of C&PC is still awaited, hence decided to send a reminder to C&PC. The case stands deferred and to be re-listed on 25.03.2014.			

51	Case No.:25/15/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status: Approved
	HQ File :01/81/050/00240/AM14/	RLA File :03/94/040/00293/AM14/	Lic.No/Date:0310742213 19.07.2013	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/32/2014-TSW/51 dated 27.02.2014 as under:- 1. Net Weights of 783 Kgs., 1905 Kgs., 11688 Kgs., 2841 Kgs., 2454 Kgs. & 290400 Kgs., may be specified with the quantities of export products at Sl. No. 1 to 6 respectively. 2. Words "0.6/1 KV" may be suffixed with the description of export products from Sl. No 1 to 6. 3. Quantity of import item at Sl. No 1 viz. CC Copper Rod(8 mm dia)(E.C. Grade) may be allowed as 220013 Kgs. for export products at Sl. No. 1 to 6, taking clue from Engineering Table no. 5. 4. Quantities of import item at Sl. No.2 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl No. 1 to 5 as claimed by the firm. 4. Quantities of import item at Sl. No.3 viz. PVC Resin may be allowed as 1.025 Kgs./Kg content in the export products at Sl No. 1 to 6 as claimed by the firm. 5. Quantities of import item at Sl. No.4 viz. Plasticiser (DOP) may be allowed as 1.025 Kgs./Kg content in the export products at Sl No. 1 to 6 as claimed by the firm. 6. Import item at Sl. No. 5 viz. Wooden Drums may be allowed as per packing policy. R/A may take suitable consequential action accordingly.			

52	Case No.: 29/15/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00244/AM14/	RLA File :07/24/040/00089/AM14/	Lic.No/Date:0710096990 23.07.2013	Defer Date:25.03.2014
	Decision: NC observed that firm has not furnished the requisite information as asked by DHI. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 25.03.2014.			

53	Case No.: 31/15/81-ALC2/2013	Party Name:DIANA METALS	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00246/AM14/	RLA File :04/24/040/00076/AM14/	Lic.No/Date:0410148198 23.07.2013	Defer Date:25.03.2014
	Decision: NC observed that case is under examination of MSME. The case stands deferred and to be re-listed on 25.03.2014.			

54	Case No.: 33/15/81-ALC2/2013	Party Name:WIELAND METALS INDIA PRIVATE LTD .,	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00248/AM14/	RLA File :07/24/040/00127/AM14/	Lic.No/Date:0710097183 30.07.2013	Defer Date:25.03.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to reply within 15 days. The case stands deferred and to be re-listed on 25.03.2014.			

55	Case No.: 55/15/81-ALC2/2013	Party Name:TRIDENT TOOLS LIMITED.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00270/AM14/	RLA File :03/95/040/00253/AM14/	Lic.No/Date:0310743492 30.07.2013	Defer Date:25.03.2014
	Decision: NC observed that firm has not furnished the requisite information as asked by DIPP. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 25.03.2014.			

56	Case No.: 13/15/81-ALC2/2013	Party Name:KUMAR INDUSTRIES	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Approved
	HQ File :01/81/050/00228/AM14/	RLA File :05/23/040/00175/AM14/	Lic.No/Date:0510361504 01.08.2013	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/32/2014-TSW/56 dated 27.02.2014 as under:- 1. Words “containing 196500 Kgs of Stainless Steel” may be suffixed with the description of export product.			

2. Words “of relevant thickness and grade” may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 216150 Kgs. inclusive of a wastage of 10 %.

R/A may take suitable consequential action accordingly.

57	Case No.: 35/15/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00250/AM14/	RLA File :07/24/040/00128/AM14/	Lic.No/Date:0710097262 01.08.2013	Defer Date:25.03.2014
	Decision: NC observed that firm has not furnished the requisite information as asked by DIPP. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 25.03.2014.			

58	Case No.: 6/15/81-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00221/AM14/	RLA File :03/94/040/00356/AM14/	Lic.No/Date:0310743965 02.08.2013	Defer Date:25.03.2014
	Decision: NC observed that comments from DHI is still awaited. NC decided to send a D.O. letter to DHI to furnish their comments. The case stands deferred and to be re-listed on 25.03.2014.			

59	Case No.: 23/15/81-ALC2/2013	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00238/AM14/	RLA File :05/24/040/00159/AM14/	Lic.No/Date:0510361579 02.08.2013	Defer Date:25.03.2014
	Decision: NC observed that comments from Mines is still awaited. NC decided to send a D.O. letter to Mines to furnish their comments. The case stands deferred and to be re-listed on 25.03.2014.			

60	Case No.: 53/15/81-ALC2/2013	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00268/AM14/	RLA File :31/83/040/00067/AM14/	Lic.No/Date:3110059669 02.08.2013	Defer Date:25.03.2014
	Decision: NC observed that is under examination of C&PC. The case stands deferred and to be re-listed on 25.03.2014.			

61	Case No.: 63/15/81-ALC2/2013	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00278/AM14/	RLA File :31/83/040/00063/AM14/	Lic.No/Date:3110059679 02.08.2013	Defer Date:25.03.2014
	Decision: NC observed that comments from DHI is still awaited. NC decided to send a D.O. letter to DHI to furnish their comments. The case			

stands deferred and to be re-listed on 25.03.2014.

62	Case No.: 42/15/81-ALC2/2013	Party Name:SHRI KRISHNA INTERNATIONAL	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00257/AM14/	RLA File :05/24/040/00158/AM14/	Lic.No/Date:0510362097 06.08.2013	Defer Date:25.03.2014
	Decision : NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred and to be re-listed on 25.03.2014.			

63	Case No.: 46/15/81-ALC2/2013	Party Name:DHOOT TRANSMISSION PVT. LTD.,	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00261/AM14/	RLA File :03/94/040/00381/AM14/	Lic.No/Date:0310744384 06.08.2013	Defer Date:25.03.2014
	Decision: NC decided ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(7)/2014/TSW(B)/49 dated 12.02.2014 as under:- Taking clue from SION C-1320 1. Import items listed at Sl. No. 2 & 8 is allowed as per SION C-1320. 2. Rest of the import items may be allowed on net to net basis taking clue from the existing SION. R/A may take suitable consequential action accordingly.			

64	Case No.: 66/15/81-ALC2/2013	Party Name:DHOOT TRANSMISSION PVT. LTD.,	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00281/AM14/	RLA File :03/94/040/00382/AM14/	Lic.No/Date:0310744385 06.08.2013	Defer Date:25.03.2014
	Decision: NC observed that comments from DHI is still awaited. NC decided to send a D.O. letter to DHI to furnish their comments. The case stands deferred and to be re-listed on 25.03.2014.			

65	Case No.: 2/12/81-ALC2/2013	Party Name:CASABLANCA INDUSTRIES PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00202/AM14/	RLA File :05/23/040/00207/AM14/	Lic.No/Date:0510362568 13.08.2013	Defer Date:25.03.2014
	Decision : NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred and to be re-listed on 25.03.2014.			

66	Case No.: 49/15/81-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00264/AM14/	RLA File :06/24/040/00009/AM14/	Lic.No/Date:0610033449 13.08.2013	Defer Date:25.03.2014
	Decision : NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred and to be re-listed on 25.03.2014.			

67	Case No.: 50/15/81-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00265/AM14/	RLA File :06/24/040/00008/AM14/	Lic.No/Date:0610033448 13.08.2013	Defer Date:25.03.2014
	Decision : NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred and to be re-listed on 25.03.2014.			

68	Case No.: 41/24/81-ALC2/2013	Party Name:SHREE-JI POWERLINES	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00429/AM14/	RLA File :03/95/040/00420/AM14/	Lic.No/Date:0310746451 22.08.2013	Defer Date:25.03.2014
	Decision: NC decided to refer the case to DHI. The case stands deferred and to be re-listed on 25.03.2014.			

69	Case No.: 80/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00295/AM14/	RLA File :03/95/040/00267/AM14/	Lic.No/Date:0310746833 26.08.2013	Defer Date:25.03.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/32/2014-TSW/69 dated 27.02.2014 as under:- 1. Size of conductors in cables at Sl. No. 1 alongwith quantities of cables in Kms, conductor size wise. 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. The case stands deferred and to be re-listed on 25.03.2014.			

70	Case No.: 82/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00297/AM14/	RLA File :03/95/040/00011/AM14/	Lic.No/Date:0310746958 26.08.2013	Defer Date:25.03.2014

Decision: NC observed that firm has not furnished the requisite information as asked by DIPP. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 25.03.2014.

71	Case No.: 79/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00294/AM14/	RLA File :03/95/040/00415/AM14/	Lic.No/Date:0310747072 27.08.2013	Defer Date:25.03.2014
	Decision: NC observed that firm has not furnished the requisite information as asked by DIPP. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 25.03.2014.			

72	Case No.: 81/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00296/AM14/	RLA File :03/95/040/00424/AM14/	Lic.No/Date:0310747065 27.08.2013	Defer Date:25.03.2014
	Decision: NC observed that firm has not furnished the requisite information as asked by DIPP. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 25.03.2014.			

73	Case No.: 57/15/81-ALC2/2013	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00272/AM14/	RLA File :13/24/040/00018/AM14/	Lic.No/Date:1310044136 28.08.2013	Defer Date:25.03.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to reply within 15 days. The case stands deferred and to be re-listed on 25.03.2014.			

74	Case No.: 52/15/81-ALC2/2013	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00267/AM14/	RLA File :05/23/040/00220/AM14/	Lic.No/Date:0510363889 29.08.2013	Defer Date:25.03.2014
	Decision: NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred and to be re-listed on 25.03.2014.			

75	Case No.: 39/15/81-ALC2/2013	Party Name:POLMOR STEEL PVT LTD	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00254/AM14/	RLA File :09/24/040/00248/AM14/	Lic.No/Date:0910057432 30.08.2013	Defer Date:25.03.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(122)2014-ME dated 06.01.2014 as under:-			

1. Weight, size specification and drawings of each export product.
2. What operations are carried out on the imported inputs i.e. cut to size al sheet.
3. Process of Mfg showing use of various Ind/imported inputs.
4. Weight of material to be welded, for which item of import at no 4 needed.

The case stands deferred and to be re-listed on 25.03.2014.

76	Case No.: 58/15/81-ALC2/2013	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00273/AM14/	RLA File :32/24/040/00007/AM14/	Lic.No/Date:3210066905 05.09.2013	Defer Date:25.03.2014
Decision: NC observed that comments from DHI is still awaited. NC decided to send a D.O. letter to DHI to furnish their comments. The case stands deferred and to be re-listed on 25.03.2014.				

77	Case No.: 39/24/81-ALC2/2013	Party Name:SUYASH IMPEX PVT. LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status: Approved
	HQ File :01/81/050/00427/AM14/	RLA File :03/95/040/00451/AM14/	Lic.No/Date:0310748593 05.09.2013	Defer Date:
Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/32/2014-TSW/77 dated 27.02.2014 as under:- Advance Authorization is ratified as per GN-4 for Engineering products. R/A may take suitable consequential action accordingly.				

78	Case No.: 28/15/81-ALC2/2013	Party Name:WIELAND METALS INDIA PRIVATE LTD .,	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00243/AM14/	RLA File :07/24/040/00147/AM14/	Lic.No/Date:0710098134 06.09.2013	Defer Date:25.03.2014
Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to reply within 15 days. The case stands deferred and to be re-listed on 25.03.2014.				

79	Case No.: 67/15/81-ALC2/2013	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status: Deffered and Re-indexed
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	HQ File :01/81/050/00282/AM14/	RLA File :05/23/040/00216/AM14/	Lic.No/Date:0510364934 06.09.2013	Defer Date:25.03.2014
	Decision: As per recommendation of representative of DIPP present in the meeting, NC decided to send a letter to firm to submit following information:- 1 Sl. no. 4 & 5 of SDF export product wise. The case stands deferred and to be re-listed on 25.03.2014.			

80	Case No.:41/15/81-ALC2/2013	Party Name:SHARDA MOTOR INDS LTD	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00256/AM14/	RLA File :05/24/040/00197/AM14/	Lic.No/Date:0510365038 09.09.2013	Defer Date:25.03.2014
	Decision: NC observed that comments from DHI is still awaited. NC decided to send a D.O. letter to DHI to furnish their comments. The case stands deferred and to be re-listed on 25.03.2014.			

81	Case No.:40/15/81-ALC2/2013	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00255/AM14/	RLA File :05/23/040/00213/AM14/	Lic.No/Date:0510365517 13.09.2013	Defer Date:25.03.2014
	Decision: NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred and to be re-listed on 25.03.2014.			

82	Case No.:5/24/81-ALC2/2013	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status: Approved
	HQ File :01/81/050/00393/AM14/	RLA File :04/24/040/00131/AM14/	Lic.No/Date:0410149821 13.09.2013	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/32/2014-TSW/82 dated 27.02.2014 as under:- 1. Quantity of import item at Sl. No. 1 is allowed as applied for i.e. 3002.57 Kgs. after taking clue from Engineering Tables 4 & 5. R/A may take suitable consequential action accordingly.			

83	Case No.:70/15/81-ALC2/2013	Party Name:PRECISION WIRES INDIA LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
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HQ File :01/81/050/00285/AM14/	RLA File :03/95/040/00476/AM14/	Lic.No/Date:0310749637 16.09.2013	Defer Date:25.03.2014
Decision: NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred and to be re-listed on 25.03.2014.			

84	Case No.:2/24/81-ALC2/2013	Party Name:COPRAL INSULATED CONDUCTORS PVT LTD	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00390/AM14/	RLA File :04/24/040/00126/AM14/	Lic.No/Date:0410149957 17.09.2013	Defer Date:25.03.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/32/2014-TSW/84 dated 27.02.2014 as under:- - Specifications of export products with size/specifications and quantities thereof. - Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format, export product wise. The case stands deferred and to be re-listed on 25.03.2014.			

85	Case No.:1/15/81-ALC2/2013	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00216/AM14/	RLA File :03/94/040/00985/AM13/	Lic.No/Date:0310750038 18.09.2013	Defer Date:25.03.2014
	Decision : NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred and to be re-listed on 25.03.2014.			

86	Case No.:1/18/81-ALC2/2013	Party Name:TECHNOMAK PROJECT INDIA PVT LTD	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00311/AM14/	RLA File :04/24/040/00133/AM14/	Lic.No/Date:0410149963 18.09.2013	Defer Date:25.03.2014
	Decision : NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred and to be re-listed on 25.03.2014.			

87	Case No.:3/24/81-ALC2/2013	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00391/AM14/	RLA File :07/24/040/00192/AM14/	Lic.No/Date:0710098345 18.09.2013	Defer Date:25.03.2014
	Decision: NC observed that case is under examination of C&PC. The case stands deferred and to be re-listed on 25.03.2014.			

88	Case No.: 27/15/81-ALC2/2013	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status: Approved
	HQ File :01/81/050/00242/AM14/	RLA File :05/23/040/00258/AM14/	Lic.No/Date:0510366080 19.09.2013	Defer Date
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/32/2014-TSW/88 dated 27.02.2014 as under:- 1. Word “Un-armd” may be deleted from the description of export products. 2. Net weights of export products from Sl. No. 1 to 6 may be specified as 19458 Kgs., 1974 Kgs., 2907 Kgs., 13495 Kgs., 1850 Kgs.& 10798 Kgs. respectively. 3. Quantity of import item at S.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs/Kg. content in the export products from Sl. No. 1 to 6. 4. Quantity of import item at S.No.2 i.e. EPR Insulation Compound may be allowed as 1.05 Kgs./Kg. content in the export products from Sl. No. 1 to 6. 5. Quantity of import item at S.No.3 i.e. Galvanised steel Wire may be allowed as 1.02 Kgs./Kg. content in the export products from S.No. 1 to 6 6. Quantity of import item at S.No.4 i.e. Low Smoke Zero Halogen Compound may be allowed as 1.05 Kgs./Kg. content in the export products from Sl. No. 1 to 6. R/A may take suitable consequential action accordingly.			

89	Case No.: 13/24/81-ALC2/2013	Party Name:LUMINO INDUSTRIES LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status: Approved
	HQ File :01/81/050/00401/AM14/	RLA File :02/24/040/00082/AM14/	Lic.No/Date:0210194513 19.09.2013	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/32/2014-TSW/89 dated 27.02.2014 as under:- 1. Taking clue from SION at Sl. No. C-1394, quantity of import item may be allowed as 1.02 Kgs./Kg. content in the export product. R/A may take suitable consequential action accordingly.			

90	Case No.: 15/24/81-ALC2/2013	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00403/AM14/	RLA File :02/24/040/00088/AM14/	Lic.No/Date:0210194651 23.09.2013	Defer Date:25.03.2014
	Decision: NC observed that case is under examination of MSME. The case stands deferred and to be re-listed on 25.03.2014.			

91	Case No.:20/24/81-ALC2/2013	Party Name:HIGHTEMP FURNACES LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00408/AM14/	RLA File :07/24/040/00209/AM14/	Lic.No/Date:0710098546 25.09.2013	Defer Date:25.03.2014
	Decision: NC decided to refer the case to DHI. The case stands deferred and to be re-listed on 25.03.2014.			

92	Case No.:4/15/81-ALC2/2013	Party Name:HEAVY METAL & TUBES LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Approved
	HQ File :01/81/050/00219/AM14/	RLA File :08/24/040/00290/AM14/	Lic.No/Date:0810125221 30.09.2013	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/32/2014-TSW/92 dated 27.02.2014 as under:- 1. Word “Relevant” may be prefixed with the description of import item. 2. Quantity of import item may be allowed as 1666.668 MT as 1.20 Kgs./Kg. content in the export product as per SION C-797. R/A may take suitable consequential action accordingly.			

93	Case No.:63/24/81-ALC2/2013	Party Name:KIRAN UDYOG,	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00451/AM14/	RLA File :09/24/040/00321/AM14/	Lic.No/Date:0910057813 04.10.2013	Defer Date:25.03.2014
	Decision: NC observed that case is under examination of DIPP. The case stands deferred and to be re-listed on 25.03.2014.			

94	Case No.:53/24/81-ALC2/2013	Party Name:WELSPUN CORP LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00441/AM14/	RLA File :34/24/040/00163/AM14/	Lic.No/Date:3410038155 08.10.2013	Defer Date:25.03.2014
	Decision NC decided to refer the case to DIPP for examination. The case stands deferred and to be re-listed on 25.03.2014.			

95	Case No.:26/24/81-ALC2/2013	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00414/AM14/	RLA File :03/94/040/00605/AM14/	Lic.No/Date:0310753250 11.10.2013	Defer Date:25.03.2014
	Decision: NC decided to refer the case to DIPP. The case stands deferred and to be re-listed on 25.03.2014.			

96	Case No.:37/24/81-ALC2/2013	Party Name:VOITH HYDRO PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00425/AM14/	RLA File :05/24/040/00248/AM14/	Lic.No/Date:0510368270 11.10.2013	Defer Date:25.03.2014
	Decision: NC observed that case is under examination of DHI. The case stands deferred and to be re-listed on 25.03.2014.			

97	Case No.:42/24/81-ALC2/2013	Party Name:CIN INTERNATIONAL	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Approved
	HQ File :01/81/050/00430/AM14/	RLA File :29/24/040/00009/AM14/	Lic.No/Date:2910022987 17.10.2013	Defer Date:
	Decision: NC decided to ratify the norms of above Advance Authorization as per condition of GN-4 for Engineering products. R/A may take suitable consequential action accordingly.			

98	Case No.:24/24/81-ALC2/2013	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00412/AM14/	RLA File :05/24/040/00244/AM14/	Lic.No/Date:0510369439 25.10.2013	Defer Date:25.03.2014
	Decision: NC decided to refer the case to MOEF/Mines. The case stands deferred and to be re-listed on 25.03.2014.			

99	Case No.:27/24/81-ALC2/2013	Party Name:BONLON STEELS PVT.LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00415/AM14/	RLA File :05/23/040/00305/AM14/	Lic.No/Date:0510369367 25.10.2013	Defer Date:25.03.2014
	Decision: NC decided to refer the case to DIPP for examination. The case stands deferred and to be re-listed on 25.03.2014.			

100	Case No.:25/24/81-ALC2/2013	Party Name:ASTA INDIA PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00413/AM14/	RLA File :34/24/040/00136/AM14/	Lic.No/Date:3410038333 28.10.2013	Defer Date:25.03.2014
	Decision: NC decided to refer the case to DIPP. The case stands deferred and to be re-listed on 25.03.2014.			

101	Case No.:43/24/81-ALC2/2013	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00431/AM14/	RLA File :03/95/040/00597/AM14/	Lic.No/Date:0310755802 28.10.2013	Defer Date:25.03.2014

Decision: NC decided to refer the case to DIPP. The case stands deferred and to be re-listed on 25.03.2014.

102	Case No.:31/24/81-ALC2/2013	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00419/AM14/	RLA File :03/95/040/00558/AM14/	Lic.No/Date:0310756365 31.10.2013	Defer Date:25.03.2014
	Decision : NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred and to be re-listed on 25.03.2014.			

103	Case No.:28/24/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00416/AM14/	RLA File :03/95/040/00615/AM14/	Lic.No/Date:0310756580 01.11.2013	Defer Date:25.03.2014
	Decision: NC observed that case is under examination of MSME. The case stands deferred and to be re-listed on 25.03.2014.			

104	Case No.:58/24/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00446/AM14/	RLA File :03/95/040/00606/AM14/	Lic.No/Date:0310756568 01.11.2013	Defer Date:25.03.2014
	Decision: NC decided to refer the case to DIPP for examination. The case stands deferred and to be re-listed on 25.03.2014.			

105	Case No.:59/24/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00447/AM14/	RLA File :03/95/040/00616/AM14/	Lic.No/Date:0310756576 01.11.2013	Defer Date:25.03.2014
	Decision: NC observed that case is under examination of MSME. The case stands deferred and to be re-listed on 25.03.2014.			

106	Case No.:62/24/81-ALC2/2013	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00450/AM14/	RLA File :05/24/040/00245/AM14/	Lic.No/Date:0510370289 05.11.2013	Defer Date:25.03.2014
	Decision: NC observed that case is under examination of MOEF/Mines. The case stands deferred and to be re-listed on 25.03.2014.			

107	Case No.:61/24/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00449/AM14/	RLA File :03/95/040/00582/AM14/	Lic.No/Date:0310757014	Defer Date:25.03.2014

		06.11.2013	
	Decision: The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm within 15 days otherwise matter may be treated as closed. The case stands deferred and to be relisted on 25.02.2014.		

108	Case No.:4/24/81-ALC2/2013	Party Name:MANASH KUMAR PAUL	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00392/AM14/	RLA File :02/24/040/00121/AM14/	Lic.No/Date:0210196151 07.11.2013	Defer Date:25.03.2014
	Decision: NC decided to refer the case to MSME. The case stands deferred and to be re-listed on 25.03.2014.			

109	Case No.:45/24/81-ALC2/2013	Party Name:BARTEC INDIA (P) LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00433/AM14/	RLA File :05/23/040/00309/AM14/	Lic.No/Date:0510370995 13.11.2013	Defer Date:25.03.2014
	Decision: NC decided to refer the case to DIT. The case stands deferred and to be re-listed on 25.03.2014.			

110	Case No.:57/24/81-ALC2/2013	Party Name:PEARL ENGINEERING CO.,	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00445/AM14/	RLA File :05/24/040/00273/AM14/	Lic.No/Date:0510371038 14.11.2013	Defer Date:25.03.2014
	Decision: NC decided to refer the case to DIPP. The case stands deferred and to be re-listed on 25.03.2014.			

111	Case No.:69/24/81-ALC2/2013	Party Name:VOESTALPINE VAE VKN INDIA P. LTD.(FORMERLY	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00457/AM14/	RLA File :05/24/040/00291/AM14/	Lic.No/Date:0510371075 14.11.2013	Defer Date:25.03.2014
	Decision: NC decided to refer the case to DHI. The case stands deferred and to be re-listed on 25.03.2014.			

112	Case No.:70/24/81-ALC2/2013	Party Name:VOESTALPINE VAE VKN INDIA P. LTD.(FORMERLY	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00458/AM14/	RLA File :05/24/040/00296/AM14/	Lic.No/Date:0510371077 14.11.2013	Defer Date:25.03.2014
	Decision: NC decided to refer the case to DHI. The case stands deferred and to be re-listed on 25.03.2014.			

113	Case No.:73/24/81-ALC2/2013	Party Name:MOTHERSON SUMI SYSTEMS	Meet No/Date:24/81-ALC2/2013	Status:Deffered and Re-
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		LTD.,	13.02.2014	indexed
	HQ File :01/81/050/00461/AM14/	RLA File :05/24/040/00295/AM14/	Lic.No/Date:0510371064 14.11.2013	Defer Date:25.03.2014
	Decision: NC decided to refer the case to C&PC. The case stands deferred and to be re-listed on 25.03.2014.			

114	Case No.:76/24/81-ALC2/2013	Party Name:PREMIER RADIO,	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00464/AM14/	RLA File :05/24/040/00267/AM14/	Lic.No/Date:0510371037 14.11.2013	Defer Date:25.03.2014
	Decision: NC decided to refer the case to DIT. The case stands deferred and to be re-listed on 25.03.2014.			

115	Case No.:60/24/81-ALC2/2013	Party Name:MILEEN ENGINEERS	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00448/AM14/	RLA File :03/95/040/00656/AM14/	Lic.No/Date:0310758104 18.11.2013	Defer Date:25.03.2014
	Decision: NC decided to refer the case to DHI. The case stands deferred and to be re-listed on 25.03.2014.			

116	Case No.:8/24/81-ALC2/2013	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status: Approved
	HQ File :01/81/050/00396/AM14/	RLA File :07/24/040/00268/AM14/	Lic.No/Date:0710099793 20.11.2013	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/32/2014-TSW/116 dated 27.02.2014 as under:- 1. Quantity of import item at S.No.1 i.e. Copper Wire Rod / Cathode may be allowed as applied for i.e. 14847 Kgs. inclusive of 1% wastage. 2. Quantity of import item at S.No.2 i.e. Polyesterimide Enamel may be allowed as applied for i.e.157.5 Kgs. inclusive of 5% wastage. 3. Quantity of import item at S.No.3 i.e. Polyester Glass Yarn may be allowed as applied for i.e. 154.5 Kgs. inclusive of 3% wastage R/A may take suitable consequential action accordingly.			

117	Case No.:9/24/81-ALC2/2013	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00397/AM14/	RLA File :11/24/040/00001/AM14/	Lic.No/Date:1110027781 21.11.2013	Defer Date:25.03.2014

Decision: NC decided to send the case n to DOT. The case stands deferred and to be re-listed on 25.03.2014.

118	Case No.:51/24/81-ALC2/2013	Party Name:SUNDER IMPEX,PVT. LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00439/AM14/	RLA File :05/24/040/00226/AM14/	Lic.No/Date:0510371490 21.11.2013	Defer Date:25.03.2014
	Decision: NC decided to refer the case to DIPP. The case stands deferred and to be re-listed on 25.03.2014.			

119	Case No.:32/24/81-ALC2/2013	Party Name:WILLIAMS CONTROLS INDIA PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00420/AM14/	RLA File :31/82/040/00186/AM14/	Lic.No/Date:3110061138 22.11.2013	Defer Date:25.03.2014
	Decision : NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred and to be re-listed on 25.03.2014.			

120	Case No.:55/24/81-ALC2/2013	Party Name:PUNJAB STAINLESS STEEL INDUSTRIES	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00443/AM14/	RLA File :05/24/040/00272/AM14/	Lic.No/Date:0510371558 22.11.2013	Defer Date:25.03.2014
	Decision: NC decided to refer the case to DIPP. The case stands deferred and to be re-listed on 25.03.2014.			

121	Case No.:16/24/81-ALC2/2013	Party Name:AERON COMPOSITE PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00404/AM14/	RLA File :08/24/040/00364/AM14/	Lic.No/Date:0810126642 26.11.2013	Defer Date:25.03.2014
	Decision: NC decided to refer the case to DIPP(Chemical Wing). The case stands deferred and to be re-listed on 25.03.2014.			

122	Case No.:46/24/81-ALC2/2013	Party Name:CENTURY METAL RECYCLING PRIVATE LTD.(FORMERLY CENT	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00434/AM14/	RLA File :05/23/040/00346/AM14/	Lic.No/Date:0510371916 26.11.2013	Defer Date:25.03.2014
	Decision: NC decided to refer the case with a copy of firm application to MSME. The case stands deferred and to be re-listed on 25.03.2014.			

123	Case No.:48/24/81-ALC2/2013	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00436/AM14/	RLA File :05/23/040/00301/AM14/	Lic.No/Date:0510371965	Defer Date:25.03.2014

26.11.2013

Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/32/2014-TSW/123 dated 27.02.2014 as under:-

1. Revised list of export products giving specifications of each cable including conductor /insulation/armouring/sheathing materials etc. and voltage rating.
2. Net weight of each Cable
3. Material balancing viz. net content of each imported and indigenous input, for each cable.
4. Tabular statement giving total requirement of each raw material, export product wise.
5. Wastage claimed on each import item.

The case stands deferred and to be re-listed on 25.03.2014.

124	Case No.:52/24/81-ALC2/2013	Party Name:SWIFTMET WIRE & RESIN PVT. LTD	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00440/AM14/	RLA File :05/24/040/00069/AM14/	Lic.No/Date:0510371922 26.11.2013	Defer Date:25.03.2014
	Decision: NC decided to refer the case with a copy of firm application to DIPP. The case stands deferred and to be re-listed on 25.03.2014.			

125	Case No.:56/24/81-ALC2/2013	Party Name:B.C. POWER CONTROLS PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00444/AM14/	RLA File :05/23/040/00336/AM14/	Lic.No/Date:0510371915 26.11.2013	Defer Date:25.03.2014
	Decision: NC observed the case and decided to send the case with a copy of firm application to DIPP. The case stands deferred and to be re-listed on 25.03.2014.			

126	Case No.:6/24/81-ALC2/2013	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00394/AM14/	RLA File :04/24/040/00192/AM14/	Lic.No/Date:0410152322 27.11.2013	Defer Date:25.03.2014
	Decision: NC decided to refer the case to DOT. The case stands deferred and to be re-listed on 25.03.2014.			

127	Case No.:7/24/81-ALC2/2013	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00395/AM14/	RLA File :04/24/040/00193/AM14/	Lic.No/Date:0410152323 27.11.2013	Defer Date:25.03.2014
	Decision: NC decided to refer the case to DOT. The case stands deferred and to be re-listed on 25.03.2014.			

128	Case No.:44/24/81-ALC2/2013	Party Name:ROTOMAG MOTORS AND CONTROLS P LTD	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00432/AM14/	RLA File :34/24/040/00215/AM14/	Lic.No/Date:3410038575 28.11.2013	Defer Date:25.03.2014
	Decision: NC decided to refer the case to DIPP. The case stands deferred and to be re-listed on 25.03.2014.			

129	Case No.:47/24/81-ALC2/2013	Party Name:B.R. INDUSTRIES LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00435/AM14/	RLA File :05/23/040/00355/AM14/	Lic.No/Date:0510372347 29.11.2013	Defer Date:25.03.2014
	Decision: NC decided to refer the case to DHI. The case stands deferred and to be re-listed on 25.03.2014.			

130	Case No.:29/24/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00417/AM14/	RLA File :03/94/040/00695/AM14/	Lic.No/Date:0310760290 03.12.2013	Defer Date:25.03.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/32/2014-TSW/130 dated 27.02.2014 as under:- 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/ Buyers data sheet. 2. Net weight of each Cable 3. Material balancing viz. net content of each imported and indigenous input, export product wise. 4. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be re-listed on 25.03.2014.			

131	Case No.:49/24/81-ALC2/2013	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status: Approved
	HQ File :01/81/050/00437/AM14/	RLA File :13/24/040/00038/AM14/	Lic.No/Date:1310045267 03.12.2013	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/32/2014-TSW/131 dated 27.02.2014 as under:- 1. Taking clue from SION C-1579, quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 24786 Kgs. as 1.03 Kgs./Kg. content in the export product..			

R/A may take suitable consequential action accordingly.

132	Case No.: 54/24/81-ALC2/2013	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00442/AM14/	RLA File :13/24/040/00037/AM14/	Lic.No/Date:1310045247 03.12.2013	Defer Date:25.03.2014
	Decision : NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred and to be re-listed on 25.03.2014.			

133	Case No.: 64/24/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00452/AM14/	RLA File :03/94/040/00718/AM14/	Lic.No/Date:0310760286 03.12.2013	Defer Date:25.03.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/32/2014-TSW/133 dated 27.02.2014 as under:- 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/ Buyers data sheet. 2. Net weight of each Cable 3. Material balancing viz. net content of each imported and indigenous input, export product wise. 4. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be re-listed on 25.03.2014.			

134	Case No.: 10/24/81-ALC2/2013	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00398/AM14/	RLA File :10/24/040/00059/AM14/	Lic.No/Date:1010055824 04.12.2013	Defer Date:25.03.2014
	Decision: NC and decided to refer the case to DIT. The case stands deferred and to be re-listed on 25.03.2014.			

135	Case No.: 14/24/81-ALC2/2013	Party Name:ARFIN INDIA LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00402/AM14/	RLA File :08/24/040/00388/AM14/	Lic.No/Date:0810126888 04.12.2013	Defer Date:25.03.2014
	Decision: NC decided to refer the case to DIPP. The case stands deferred and to be re-listed on 25.03.2014.			

136	Case No.: 21/24/81-ALC2/2013	Party Name:DELPHI CONNECTION SYSTEMS	Meet No/Date:24/81-ALC2/2013	Status:Deffered
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	INDIA LIMITED,	13.02.2014	and Re-indexed
HQ File :01/81/050/00409/AM14/	RLA File :10/24/040/00043/AM14/	Lic.No/Date:1010055822 04.12.2013	Defer Date:25.03.2014
Decision : NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred and to be re-listed on 25.03.2014.			

137	Case No.:50/24/81-ALC2/2013	Party Name:ICON POWER SOLUTIONS PVT LTD	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00438/AM14/	RLA File :05/23/040/00361/AM14/	Lic.No/Date:0510372634 05.12.2013	Defer Date:25.03.2014
	Decision: NC and decided to refer the case to DIT. The case stands deferred and to be re-listed on 25.03.2014.			

138	Case No.:12/24/81-ALC2/2013	Party Name:STEAM TURBINE ENGINEERING [I] PVT. LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00400/AM14/	RLA File :08/24/040/00354/AM14/	Lic.No/Date:0810126918 06.12.2013	Defer Date:25.03.2014
	Decision: As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to furnish following information:- 1 Sl. no. 3, 5 & 11 of SDF export product wise.. The case stands deferred and to be re-listed on 25.03.2014.			

139	Case No.:79/24/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00467/AM14/	RLA File :34/24/040/00220/AM14/	Lic.No/Date:3410038659 09.12.2013	Defer Date:25.03.2014
	Decision: NC decided to refer the case to DIPP. The case stands deferred and to be re-listed on 25.03.2014.			

140	Case No.:23/24/81-ALC2/2013	Party Name:ADVANCE CABLE TECHNOLOGIES PVT.LTD,	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00411/AM14/	RLA File :07/24/040/00283/AM14/	Lic.No/Date:0710100489 12.12.2013	Defer Date:25.03.2014
	Decision: NC decided to refer the case to DIPP. The case stands deferred and to be re-listed on 25.03.2014.			

141	Case No.:80/24/81-ALC2/2013	Party Name:BILCARE LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
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	HQ File :01/81/050/00468/AM14/	RLA File :31/83/040/00147/AM14/	Lic.No/Date:3110061570 16.12.2013	Defer Date:25.03.2014
	Decision: NC decided to refer the case to DIPP. The case stands deferred and to be re-listed on 25.03.2014.			

142	Case No.:11/24/81-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00399/AM14/	RLA File :11/24/040/00006/AM14/	Lic.No/Date:1110027809 17.12.2013	Defer Date:25.03.2014
	Decision: NC decided to refer the case to DIPP. The case stands deferred and to be re-listed on 25.03.2014.			

143	Case No.:75/24/81-ALC2/2013	Party Name:VINAYAK INTERNATIONAL HOUSEWARES PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00463/AM14/	RLA File :05/24/040/00336/AM14/	Lic.No/Date:0510373916 18.12.2013	Defer Date:25.03.2014
	Decision : NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred and to be re-listed on 25.03.2014.			

144	Case No.:88/24/81-ALC2/2013	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00476/AM14/	RLA File :03/95/040/00723/AM14/	Lic.No/Date:0310762349 18.12.2013	Defer Date:25.03.2014
	Decision : NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred and to be re-listed on 25.03.2014.			

145	Case No.:36/24/81-ALC2/2013	Party Name:BILCARE LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00424/AM14/	RLA File :31/83/040/00146/AM14/	Lic.No/Date:3110061587 19.12.2013	Defer Date:25.03.2014
	Decision : NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred and to be re-listed on 25.03.2014.			

146	Case No.:71/24/81-ALC2/2013	Party Name:SWIFTMET WIRE & RESIN PVT. LTD	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00459/AM14/	RLA File :05/24/040/00422/AM13/	Lic.No/Date:0510373962 19.12.2013	Defer Date:25.03.2014
	Decision: NC decided to refer the case to DIPP. The case stands deferred and to be re-listed on 25.03.2014.			

147	Case No.:72/24/81-ALC2/2013	Party Name:SWIFTMET WIRE & RESIN PVT. LTD	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00460/AM14/	RLA File :05/24/040/00418/AM13/	Lic.No/Date:0510373965 19.12.2013	Defer Date:25.03.2014
	Decision : NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred and to be re-listed on 25.03.2014.			

148	Case No.:81/24/81-ALC2/2013	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00469/AM14/	RLA File :05/23/040/00354/AM14/	Lic.No/Date:0510374105 19.12.2013	Defer Date:25.03.2014
	Decision: NC decided to refer the case to DIPP. The case stands deferred and to be re-listed on 25.03.2014.			

149	Case No.:19/24/81-ALC2/2013	Party Name:THERMAL SYSTEMS AND ENGINEERING	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00407/AM14/	RLA File :04/24/040/00203/AM14/	Lic.No/Date:0410153488 23.12.2013	Defer Date:25.03.2014
	Decision: NC decided to refer the case to DHI. The case stands deferred and to be re-listed on 25.03.2014.			

150	Case No.:77/24/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00465/AM14/	RLA File :34/24/040/00217/AM14/	Lic.No/Date:3410038798 23.12.2013	Defer Date:25.03.2014
	Decision: NC decided to refer the case to DIPP. The case stands deferred and to be re-listed on 25.03.2014.			

151	Case No.:17/24/81-ALC2/2013	Party Name:SHALIMAR WIRES INDUSTRIES LTD.,	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status: Approved
	HQ File :01/81/050/00405/AM14/	RLA File :02/24/040/00142/AM14/	Lic.No/Date:0210198148 26.12.2013	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/32/2014-TSW/31 dated 27.02.2014 as under:- Words “of relevant grade” may be suffixed with the description of import item at Sl.No.1 and its quantity may be allowed as 75750 Kgs. as 1.01 Kgs./kg. content in the export product R/A may take suitable consequential action accordingly.			

152	Case No.: 18/24/81-ALC2/2013	Party Name:SHALIMAR WIRES INDUSTRIES LTD.,	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00406/AM14/	RLA File :02/24/040/00125/AM14/	Lic.No/Date:0210198164 26.12.2013	Defer Date:25.03.2014
	Decision : The representative of DIPP informed that item of export and import in respect of above case are not matching with application of the firm. Hence it is decided to send a letter to RA to verify and send correct application. The case stands deferred and to be re-listed on 25.03.2014.			

153	Case No.: 66/24/81-ALC2/2013	Party Name:KOTSONS PVT.LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00454/AM14/	RLA File :06/24/040/00032/AM14/	Lic.No/Date:0610035619 26.12.2013	Defer Date:25.03.2014
	Decision: NC decided to refer the case to DHI. The case stands deferred and to be re-listed on 25.03.2014.			

154	Case No.: 67/24/81-ALC2/2013	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00455/AM14/	RLA File :05/23/040/00381/AM14/	Lic.No/Date:0510374515 26.12.2013	Defer Date:25.03.2014
	Decision : NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred and to be re-listed on 25.03.2014.			

155	Case No.: 82/24/81-ALC2/2013	Party Name:WAGO LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00470/AM14/	RLA File :05/24/040/00346/AM14/	Lic.No/Date:0510374501 26.12.2013	Defer Date:25.03.2014
	Decision: NC decided to refer the case to MSME. The case stands deferred and to be re-listed on 25.03.2014.			

156	Case No.: 30/24/81-ALC2/2013	Party Name:PILOT INDUSTRIES LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00418/AM14/	RLA File :05/24/040/00327/AM14/	Lic.No/Date:0510375028 31.12.2013	Defer Date:25.03.2014
	Decision: NC decided to refer the case to MSME. The case stands deferred and to be re-listed on 25.03.2014.			

157	Case No.: 65/24/81-ALC2/2013	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00453/AM14/	RLA File :13/24/040/00044/AM14/	Lic.No/Date:1310045579	Defer Date:25.03.2014

			01.01.2014	
	Decision: NC decided to refer the case to DIPP. The case stands deferred and to be re-listed on 25.03.2014.			
158	Case No.: 83/24/81-ALC2/2013	Party Name:WAGO LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00471/AM14/	RLA File :05/24/040/00360/AM14/	Lic.No/Date:0510375074 01.01.2014	Defer Date:25.03.2014
	Decision: NC decided to refer the case to MSME. The case stands deferred and to be re-listed on 25.03.2014..			
159	Case No.: 33/24/81-ALC2/2013	Party Name:MAGNETI MARELLI UM ELECTRONIC SYSTEMS PVT.LTD.,	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00421/AM14/	RLA File :05/24/040/00353/AM14/	Lic.No/Date:0510375154 02.01.2014	Defer Date:25.03.2014
	Decision: NC decided to refer the case to DIT. The case stands deferred and to be re-listed on 25.03.2014.			
160	Case No.: 22/24/81-ALC2/2013	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00410/AM14/	RLA File :08/24/040/00425/AM14/	Lic.No/Date:0810127694 03.01.2014	Defer Date:25.03.2014
	Decision: NC decided to refer the case to DIPP. The case stands deferred and to be re-listed on 25.03.2014.			
161	Case No.: 78/24/81-ALC2/2013	Party Name:DIGI DRIVES PLTD	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00466/AM14/	RLA File :05/23/040/00409/AM14/	Lic.No/Date:0510375515 06.01.2014	Defer Date:25.03.2014
	Decision: NC decided to refer the case to DHI and DIT for comments. The case stands deferred and to be re-listed on 25.03.2014.			
162	Case No.: 87/24/81-ALC2/2013	Party Name:DELPHI AUTOMOTIVE SYSTEMS PVT. LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00475/AM14/	RLA File :05/23/040/00393/AM14/	Lic.No/Date:0510375673 08.01.2014	Defer Date:25.03.2014
	Decision : NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred and to be re-listed on 25.03.2014.			
163	Case No.: 68/24/81-ALC2/2013	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status: Deffered and Re-indexed

	HQ File :01/81/050/00456/AM14/	RLA File :05/23/040/00415/AM14/	Lic.No/Date:0510375979 10.01.2014	Defer Date:25.03.2014
	Decision: NC decided to refer the case to DIPP. The case stands deferred and to be re-listed on 25.03.2014.			

164	Case No.:1/24/81-ALC2/2013	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status: Closed
	HQ File :01/81/050/00389/AM14/	RLA File :08/24/040/00453/AM14/	Lic.No/Date:0810128324 24.01.2014	Defer Date:
	Decision: NC observed that RA has issued the authorisation on repeat basis therefore ratification of norms of the above authorisation is not required. The case may be treated as closed.			

165	Case No.:74/24/81-ALC2/2013	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00462/AM14/	RLA File :07/24/040/00380/AM14/	Lic.No/Date:0710101868 03.02.2014	Defer Date:25.03.2014
	Decision: NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred and to be re-listed on 25.03.2014.			

166	Case No.:84/24/81-ALC2/2013	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00472/AM14/	RLA File :07/24/040/00395/AM14/	Lic.No/Date:0710101901 04.02.2014	Defer Date:25.03.2014
	Decision : NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred and to be re-listed on 25.03.2014.			

167	Case No.:85/24/81-ALC2/2013	Party Name:TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00473/AM14/	RLA File :07/24/040/00413/AM14/	Lic.No/Date:0710102050 07.02.2014	Defer Date:25.03.2014
	Decision : NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred and to be re-listed on 25.03.2014.			

168	Case No.:86/24/81-ALC2/2013	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:24/81-ALC2/2013 13.02.2014	Status: Closed
	HQ File :01/81/050/00474/AM14/	RLA File :08/24/040/00480/AM14/	Lic.No/Date:0810128810 11.02.2014	Defer Date:
	Decision: NC observed that RA has issued the authorisation on repeat basis therefore ratification of norms of the above authorisation is not required.			

The case may be treated as closed.

Offline Agenda M. No. 24/81 dated 13.02.2014

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Sl. No. 277

Case No. AR- 92	M/s. Singhanian Alu Foil Containers
Meeting No. 24/81	F. No. 01/81/50/46/AM11 /DES-II
Dated:- 13.02.2014	Advance authorisation No. 0510286840 dated 25.03.2011

Decision: NC observed that reply of the firm has not been received despite several reminders. NC decided to reject the case on ground of non receipt of reply from the firm.

R/A may take suitable consequential action accordingly.

Sl. No. 278

Case No. AR- 96	M/s. Vijai Electrcals Limited, Hyderabad
Meeting No. 24/81	F. No. 01/81/50/210/AM12/DES-II
Dated:- 13.02.2014	Advance authorisation No.0910047197 dated 20.06.2011

Decision: NC observed that comments of DHI is still awaited, hence decided to send a reminder to DHI. The case stands deferred and to be re-listed on 25.03.2014.

Sl. No. 279

Case No. AR- 33	M/s. Teknimark Systems(P) Ltd., Hosur
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Meeting No. 24/81	F. No. 01/81/162/62/AM14 /DES-II
Dated:- 13.02.2014	Development Commissioner (MEPZ) Chennai, forwarded the application of M/s. Teknimark Systems(P) Ltd., Hosur for fixation of regular wastage norms.

Decision: Case is under examination of MSME. The case stands deferred and to be re-listed on 25.03.2014.

Sl. No. 280

Case No. AR- 06	M/s. Bon Lon Steel Pvt. Ltd.
Meeting No. 24/81	F. No. 01/81/50/163/AM13/DES-II
Dated:- 13.02.2014	Advance authorisation No.0510321901 dated 10.04.2012.

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/32/2014-TSW/06-AR dated 27.02.2014 as under:-

1. Quantities of export products at Sl. No. 1 & 2 may be modified as 12.02 Kms.& 11.02 Kms. respectively.
2. Export product at Sl. No. 3 may be deleted.
3. Quantities of export products at Sl. No. 4 to 10 may be modified as 50.65 Kms., 55.42 Kms., 7.66 Kms., 2.55 Kms., 5.09 Kms. 2.35 Kms & 1.48 Kms. respectively.
4. Description of import item at Sl. No. 1 may be modified as Copper Scrap (Berry & candy as per ISRI) and its quantity may be allowed as 126718 Kgs. after taking clue from Engineering Table 5.

R/A may take suitable consequential action accordingly.

Sl. No. 281

Case No. AR- 85	M/s. Oil Country Tubular Ltd.
Meeting No. 24/81	F. No. 01/81/50/774/AM08/DES-II
Dated:- 13.02.2014	Advance authorisation No. (i) 0910030460 dated 06.06.2007; (ii) 0910030628 dated 21.06.2007; (iii) 0910030867 dated 12.07.2007

Decision: NC observed that comments of DHI is still awaited, hence decided to send a reminder to DHI. The case stands deferred and to be re-listed on 25.03.2014.

Case No. AR-02	M/s Halvoet Rubber & Plastic Technologies (India) Pvt. Ltd.
Meeting No. 24/81	F. No. 01/87/050/00634/AM07/DES-II 01/87/050/01346/AM06/DES-II 01/87/050/00355/AM06/DES-II
Dated:- 13.02.2014	Advance Licence No. 3110026900 dated 16.10.2006 3110023827 dated 08.02.2006 3110020969 dated 28.06.2005

Decision: NC decided to modify the norms of above AAs as per written comments of DIPP vide U.O. No. 12/32/2014-TSW/02-AR dated 27.02.2014 as under:-

1. Advance Authorization No.3110026900 dated 16.10.2006

Norms for Copper strip modified as under:

Export Item	Qty.	Import Item	Qty.	Wastage
RC21 Circuit Board (XS 6U 10B 301 AA) (Weight/Piece 21.0 gm)	1 No.	Copper Strip 0.6 mm Thk.	47.46 gms.	5.72 Kgs./kg. content in export product after taking 40% recovery from scarp
RC28 Circuit Board (IS 7U 10B 301 AA) (Weight/Piece 21.0 gm)	1 No.	Copper Strip 0.6 mm Thk.	51.32 gms.	4.74 Kgs./kg. content in export product after taking 40% recovery from scarp

2. Advance Authorization No. 3110023827 dated 08.02.2006

Norms for Copper strip modified as under:

Export Item	Qty.	Import Item	Qty.	Wastage
RC21 Circuit Board (XS 6U 10B 301 AA) (Weight/Piece 21.0 gm)	1 No.	Copper Strip 0.6 mm Thk.	47.46 gms.	5.72 Kgs./kg. content in export product after taking 40% recovery from scarp
RC28 Circuit Board (IS 7U 10B 301 AA)	1 No.	Copper Strip 0.6 mm Thk.	51.32 gms.	4.74 Kgs./kg. content in export product after

(Weight/Piece 21.0 gm)				taking 40% recovery from scarp
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3. **Advance Authorization No. 3110020969 dated 28.06.2005**

Norms for Copper strip modified as under:

Export Item	Qty.	Import Item	Qty.	Wastage
RC21 Circuit Board (XS 6U 10B 301 AA) (Board Assy for Alternator) (Weight/Piece 21.0 gm)	1 No.	Copper Strip 0.6 mm Thk.	47.46 gms.	5.72 Kgs./kg. content in export product after taking 40% recovery from scarp
RC28 Circuit Board (IS 7U 10B 301 AA) (Board Assy for Alternator) (Weight/Piece 21.0 gm)	1 No.	Copper Strip 0.6 mm Thk.	51.32 gms.	4.74 Kgs./kg. content in export product after taking 40% recovery from scarp

R/A may take suitable consequential action accordingly.

Sl. No. 283

Case No. AR- 19	M/s. Leitwind Shriram Manufacturing Ltd., Chennai
Meeting No. 24/81	F. No. 01/81/50/201/AM13/DES-II
Dated:- 13.02.2014	Advance authorisation No.0410137896 dated 05.07.2012

Decision: NC observed that comments of DHI is still awaited, hence decided to send a reminder to DHI. The case stands deferred and to be re-listed on 25.03.2014.

Part –C Deferred

Sl. No. 56

Case No. C-15	M/s. Chansuba Pumps (P) Ltd., Coimbatore
Meeting No. 24/81	F. No. 01/81/162/171/AM14/DES-II

Dated:- 13.02.2014	Development Commissioner (MEPZ) Chennai, forwarded the application of M/s. Chansuba Pumps (P) Ltd., Coimbatore 100% EOU for fixation of regular wastage norms.
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Decision: NC decided to fix the wastage norms in respect of above firm as per written comments of MSME vide U.O. No. 30(76)/2013-ME dated 05.02.2014 as under:-

The wastage norms is fixed on the basis of inspection report of MSME-DI, Chennai vide letter dated 21.5.2013. (copy enclosed)

DC, MEPZ may take suitable consequential action accordingly.

Sl. No. 57

Case No. C-15	M/s. JSK Industries (P) Ltd., Mumbai
Meeting No. 24/81	F. No. 01/81/162/154/AM14/DES-II
Dated:- 13.02.2014	Clarification of export item for DEPB at Sl. No. 61/310.

Decision: NC after deliberations decided to inform DEPB committee that the item exported by the firm, namely “Alumunium Alloy Rod” is different than the item at Sl No. 310 of Product group “ Engineering (product code 61)- Alumunium Wire Bar/Rod.”

DEPB committee may take suitable consequential action accordingly.

Sl. No. 58

Case No. C-16	M/s. Sunark Aluminium Industries (P) Ltd.
Meeting No. 24/81	F. No. 01/81/162/399/AM13/DES-II
Dated:- 13.02.2014	Request for fixation of SION for export product Aluminium Powder/ Aluminium Grit.

Decision: NC observed that it is not desirable to fix new SION on the basis of data of single firm and huge wastage. Hence request of firm cannot acceded to. Firm is advised to apply for ad-hoc norms under Para 4.7 of HBP v1.
